## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2233 ANSWERED ON:03.08.2015 Procedure for Inclusion in ST List Misra Shri Ajay (Teni);Singh Shri Abhishek

## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the criteria and procedure being followed for inclusion in the ST list, exclusion from and other modifications in ST List;
- (b) whether the Government proposes to modify the procedure for giving the ST status to those eligible tribes who were not recommended by State Governments;
- (c) whether the Government is aware of the problem arising due to the separate scheduled lists made by the Union Government and States if so, the action taken by the Union Government in this regard;
- (d) whether the Government has prepared any action plan in 1999 for granting the status of STs to various tribes which were eligible for it and if so, whether the said action plan was modified in June 2002; and
- (e) If so, the details thereof?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

- (a): The criteria being followed for scheduling of community as Scheduled Tribe are:
- (i) Indications of primitive traits; (ii) Distinctive culture; (iii) Geographical isolation;
- (iv) Shyness of contact with community at large; and (v) Backwardness.

The Government of India on 15-6-1999 (further amended on 25-6-2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the orders specifying list of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation.

- (b): Report of the "Task Force on scheduling of tribes and matters related thereto" has recommended, inter-alia, for revision of criteria and procedure for scheduling of tribes as Scheduled Tribes. The recommendations of the Task Force have been examined.
- (c): The list of Scheduled Tribes is notified under Article 342 of the Constitution of India by the Union Government .The list of Scheduled Tribes is State/UT specific and a community notified in a State / UT may not be so in another State.
- (d) & (e): The Government of India on 15-6-1999, further amended on 25-6-2002, has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation.